eCommittee, Supreme Court of India

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Application Form for Email Account for Hon'ble High Court Judges under NIC mail domain indianjudiciary.gov.in

Instructions: Please give all dates in DDMMYYYY format i.e. 15081947 for 15th August, 1947. All fields are compulsory. Please put a tickmark (√) in Gender and Yes/No replies. Please go through the terms and conditions. **Please print this form on both sides of the paper only**.

First Name:	Dr. Mr. Ms. Justice
Middle Name:	
Last Name:	
Date of Birth:	19 Gender: Male Female
Designation:	Honourable Judge
Name of the High Court:	
Date of Appointment:	Date of Retirement: 20
Office Address:	
Residential Address :	
Tel. No (O)	(R)
Mobile No.	
Whether already having official email ID?	Yes No If yes, give full email ID below:
Alternate personal email ID for password retrieval:	

Please affix your self-attested passport size photograph

Preferred email IDs in order of preference:

(i)	justice. @indianjudiciary.gov.in
(ii)	justice. @indianjudiciary.gov.in
(iii)	justice. @indianjudiciary.gov.in

Terms & Conditions

1. If all the preferred email IDs are not available, any proper email ID shall be allotted as per email address policy of NIC. Suffix may have to be added to make the email ID / login ID unique across the domain.

2. The password of email account shall have to be kept confidential and changed regularly e.g. once every 3 months by the user. Or else the account may be hacked and/or hijacked by unscrupulous elements for which NIC and/or eCommittee shall not be responsible.
3. Users should not open any attachments unless, it has come from a known and reliable sender. The mails which are not relevant to the users, should be deleted without opening as they might contain harmful software that may corrupt the computer system/data.
4. Users are requested, if possible, to install the personal firewall software to secure their machine and e-mail traffic. It is advisable that email service is accessed on the computers having proper virus/malware/spyware protection software installed.
5. NIC and/or eCommittee are not responsible for the contents that are being sent as part of the mail. The views expressed are solely that of the originator. Any account being misused shall be deactivated forthwith and suitable action shall be initiated.
6. NIC e-Mail Service is provided over secure channels only i.e. WEBmail is over HTTPS (tcp port 443), POP service is over POP3S (tcp port 995), and SMTP service is over SMTPS (tcp port 465). Users are required to suitably modify the mail client software settings accordingly to use the service.
7. NIC will take all possible measures to prevent data loss, however, due to unforeseen circumstances, if it happens, NIC/eCommittee shall not be held responsible for the same. Users are responsible for saving email messages as they deem appropriate. Messages will be automatically purged from folders as follows: Inbox – 1 year, Sent - 120 days, Trash -10 days, ProbablySpam – 15 days. Email account will be deactivated, if not used for 90 days. Email account will be deleted after a period of 9 months from the date of deactivation if no request for activation is received. User shall have to use the email account regularly.
8. Users can contact NIC's 24x7 support for assistance on phone No.011-24360088/24360084/ 24305101/24305099 or through mail to support@nic.in

I have gone through the above terms & conditions and agree to follow the same. Please create the email account as applied hereinabove.

Place: (Signature of the Hon. Judge)
Date: - -2011 (Seal/Stamp of the Hon. Judge) Name:( )

For the Use of High Court

This form is forwarded with request to create the email account as applied hereinabove.

Place: Central Project Coordinator,
Date: - -2011 (Seal/Stamp of High Court) eCourts Project.

For the use of eCommittee

Email ID allotted: | | | | | | | | | | | | | | | | | | | | | @indianjudiciary.gov.in

Indianjudiciary Email Allotment Registration No. _____/2011

Authorised Email Administrator
Place: New Delhi Member Judicial, eCommittee
Date: - -2011 Supreme Court of India.